

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRL. Appeal No. 1 of 2014

04.06.2014

Heard Mr MF Qureshi, the learned counsel for the petitioner who submits that, he needs 4(four) weeks' time to complete the paper book to which Mrs. T Yangi, the learned counsel for the respondent has no objection.

List this matter after 4(four) weeks for paper book and for further order.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP No. 38 of 2012

04.06.2014

Heard Mr ODV Ladia, the learned counsel for the petitioner as well as Mr. JM Thangkhiew, the learned counsel for the respondent who informed the Court that, respondent No. 2 intends to contest the case.

The learned counsel further contended that since the respondent No. 2 is residing in Australia, she could not come till date but assured the Court that she will be reaching Shillong within 2(two) weeks and prayed that the matter may be listed after 2(two) weeks.

Prayer is allowed.

List this matter after 2(two) weeks.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
MC(WPC) No. 149 of 2014 in
WP(C) No. 354 of 2011

04.06.2014

Heard Mrs PDB Baruah, the learned counsel for the petitioner as well as Mr. R Debnath, the learned counsel for the respondent.

Both the learned counsel for the parties requested that this matter be listed on 5.06.14 as some confusion arises during hearing regarding certain documents.

Prayer is allowed.

Further, the learned CGC is directed to produce the required guidelines.

List this matter on **5.06.14.**

JUDGE

V Lyndem